

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 4<sup>th</sup> day of August, 2021

**Contempt Application No. 330/00074 of 2019**  
**In**  
**Original Application No.330/00021 of 2019**

Present:

**Hon'ble Mrs. Justice Vijay Lakshmi, Member- (Judicial)**  
**Hon'ble Mr. Tarun Shridhar, Member-(Administrative)**

Ramavtar Maurya, Son of late Rambharose Substitute,  
 Retired from Class IVth employee as Gatekeeper, N.E. Railway  
 Gorakhpur, R/o-Village-Sangrampur, Post Walterganj, Tehsil-  
 Basti, District-Basti.

.....Petitioner

By Advocate: Shri Damodar Pandey

Versus

1. Rajiv Mishra,  
 General Manager, North Eastern Railway,  
 Gorakhpur, District-Gorakhpur.
2. Smt. Vijay Lakshmi,  
 Divisional Railway Manager, North Eastern Railway,  
 Lucknow District-Lucknow.

-----Respondents

By Advocate: Shri Amit Kumar Rai

**O R D E R**

**Deliverd by Hon'ble Mrs. Justice Vijay Lakshmi, Member-J**

We have joined this Division Bench online through video conferencing.

2. Shri Damodar Pandey, Id. counsel for the petitioner and Shri Amit Kumar Rai, Id. counsel for the respondents, both are present in court.

3. This Contempt Petition has been filed for non-compliance of the order dated 11.01.2019 passed in OA No.21 of 2019 whereby the respondents were directed to decide the representation of the applicant by passing a reasoned and speaking order.

4. A compliance affidavit dated 29.01.2021 has been filed by the Id. counsel for the respondents wherein it has been stated that the order passed by this Tribunal has been substantially complied in true letter and spirit and all kinds of settlement dues has been paid to the petitioner. A PPO has also been issued in favour of the petitioner and as nothing has been remained on the part of the respondents, the contempt petition has now become infructuous. It has been prayed that the contempt proceedings may be closed due to the compliance of the order of this Tribunal.

5. Id. counsel for the petitioner has not disputed the aforesaid statement, however, he has prayed that the liberty may be given to him to file a fresh OA as the petitioner is dissatisfied with the payments made to him.

6. By the order passed by this Tribunal, only a direction was given to the respondents to decide the representation of the petitioner and the same has been decided by the respondents. Therefore, the contempt proceedings are liable to be closed and are hereby closed. The petitioner is at liberty to challenge the

order passed by the respondents on his representation, by means of a fresh original application, if any of his grievance subsists.

7. The Contempt Petition is dismissed. Notices stand discharged.

8. All the pending MAs in the aforementioned OA are also dismissed as infructuous.

9. Hon'ble Shri Tarun Shridhar, Member (Administrative) has consented to this order during video conferencing.

**(Tarun Shridhar)**  
**Member (Administrative)**

**(Justice Vijay Lakshmi)**  
**Member (Judicial)**

/Neelam/